

Fisheries in Manipur

926. Shri L. Achaw Singh: Will the Minister for Food and Agriculture be pleased to state:

(a) whether it is a fact that revenues from fisheries of the Manipur Administration have fallen wide of the average annual revenue collection during the current year;

(b) whether the shortfall is due to heavy arrears caused by non-payment of dues by the lessees of WAITHOU, WAITHOU PHUMNON and NINGTHIKHONG; and

(c) if so, the action taken in this regard?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) to (c). Necessary information is being collected and will be placed on the Table of the Sabha as soon as available.

Co-operative Week

927. Shri Tangamani: Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether Co-operative Week was observed from the 5th to 11th November, 1960 throughout the country;

(b) the details of the directive, if any, issued in this regard to the State Governments;

(c) how many States have responded to the call; and

(d) whether reports have been received from any of the States in regard to the observance of the Co-operative Week?

The Deputy Minister of Community Development & Co-operation (Shri B. S. Murthy): (a) Yes, Sir.

(b) No directive was issued to the State Governments. However, a suggestion was made to the State Governments that they may actively associate themselves with the Co-operative Week Celebrations. In particular, it was suggested that the local pro-

grammes may be arranged by the State Co-operative Unions in consultation with the State Publicity Departments and State Registrars. In addition, it was indicated that periodicals published by State Governments may bring out special issues on the occasion. It was also suggested that trainees of various training centres may organise discussions in the villages.

(c) Co-operative Week Celebrations were held in all States.

(d) No reports have been received from State Governments; no such reports were asked for.

Late Running of Trains

928. Shri Tangamani: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Trains touching Madurai in the Southern Railway had been running late on 5th, 6th and 7th November, 1960;

(b) if so, reasons therefor;

(c) whether normal running has been restored; and

(d) what steps will be taken to avoid late running when breaches occur in irrigation tanks?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) Due to unprecedented heavy rains followed by breach of the Madakulam Tank near Madurai on the night of 5th November, 1960, breaches occurred as under:

Between Madurai and Pasmalalai stations of Madurai-Virudhunagar section.

Between Madurai and Sulaiman stations on Madurai-Manamadurai line.

Between Madurai and Sekkanurani stations of the Madurai-Bodinayakanur line.

Train services were dislocated on account of breaches on the sections referred to above.

(c) Through running was restored at 9.45 hours on 6th November, 1960.

(d) The maintenance of irrigation tanks is the responsibility of State Government. If the breaches in irrigation tanks do not affect railway track, trains are not likely to lose time on the run. If the track is anticipated to be affected, cautious driving has to be adopted on considerations of safety and trains lose time. However, every effort is made to ensure that the loss of time is the absolute minimum consistent with the condition of the track.

Derailment of Train on S. Railway

929. **Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that eleven wagons of the goods train were derailed on 29th October, 1960 near Veppilaipatti Chattiram between Virudhunagar and Tinnevely in the Southern Railway;

(b) if so, the reasons for the derailment;

(c) how long was through service affected as a result thereof; and

(d) whether it is a fact that this aggravated the already late running of trains due to incessant rains in Tamilnad?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) The derailment was due to the failure of mechanical equipment.

(c) For about 14 hours.

(d) A few trains which were running late on account of rains suffered further detention due to the accident.

Collision at Kesinga Station

930. **Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a goods brake van collided with another goods

train on 28th October, 1960 at Kesinga Station Raipur-Vizianagram section in S. E. Railway;

(b) whether it is a fact that a Traffic Inspector was killed in the accident;

(c) whether the investigation for the accident has concluded;

(d) if so, what are the findings; and

(e) how much compensation has been paid to P. S. Rao the deceased?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). Yes.

(c) and (d) According to the finding of the Departmental Enquiry the accident was due to failure of Railway staff.

(e) A sum of Rs. 500 has been paid to the widow, ex-gratia. Payment of compensation under Workmen's Compensation Act is under consideration.

Cancer wards in Hospitals

931. **Shri Surendranath Dwivedy:** Will the Minister of Health be pleased to state:

(a) whether there is any proposal to assist in establishing cancer wards, units or wings in some of the existing hospitals in the country;

(b) whether any such cancer ward has already been established in any State;

(c) which of the States were offered such assistance and which have so far failed to avail of this opportunity; and

(d) whether they have given any reasons?

The Minister of Health (Shri Karmarkar): (a) to (d). A provision of Rs. 35 lakhs was made in the Second Five Year Plan for the establishment of Cancer Research Centres. Later on it was proposed that instead of establishing more Cancer Research Centres, the Government of India might assist in the esta-